GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA

UNSTARRED QUESTION NO. 1416

ANSWERED ON 29.07.2025

DATA ON LAND PARCELS

1416. ADV. ADOOR PRAKASH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the implementation status of the SVAMITVA Scheme on land parcels which have been

mapped in the country, State-wise;

(b) the number of conflict-prone tribal areas mapped under the SVAMITVA scheme, State and

district-wise, and year-wise; and

(c) the details of the efforts are being undertaken to cover Scheduled Areas currently excluded

under the Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996?

ANSWERS

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

a) Ministry of Panchayati Raj is implementing SVAMITVA Scheme to provide Record

of Rights to village property owners. The scheme aims to demarcate inhabited(Abadi) land in

rural areas through the latest drone survey-technology through the collaborative effort of the

Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments

and Survey of India. The scheme has multiple objectives enabling bank loan against property

card, reducing property related disputes and comprehensive village level planning. As on

24thJuly 2025, drone survey has been completed in 3.26 lakh villages, 2.63 crore property

cards have been prepared for 1.73 lakh villages. Drone survey is saturated in Andhra Pradesh,

Madhya Pradesh, Uttar Pradesh, Chhattisgarh, Delhi, Kerala and Ladakh. The scheme has

been saturated in Haryana, Uttarakhand, Puducherry, Goa, Tripura, Dadra Nagar Haveli

Daman, Lakshadweep and A&N Island. State/UT wise details at Annexure-I

1

- b) Under SVAMITVA, States/UTs identify villages for drone survey and property card generation based on State Acts and Rules where Abadi or inhabited areas exist, which may include tribal areas. However, the Scheme does not maintain a separate State-wise, district-wise, or year-wise database specifically for conflict-prone tribal areas. Thus, no data is maintained under the SVAMITVA Scheme specifically regarding the number of conflict-prone tribal areas mapped, State and district-wise, and year-wise.
- c) As on 24thJuly 2025, 31 States/UT have signed MoU for implementation of SVAMITVA Scheme (**Annexure-I**) which includes states excluded under Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996 viz Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Maharashtra, Odisha, Rajasthan. However, Telangana has only undertaken pilot survey of 5 villages and has not scaled up the SVAMITVA Scheme and the Scheme is on-hold in Jharkhand.

Annexure referred to in reply to part (a) of the Lok Sabha UnStarred Question No. 1416 answered on 29.07.2025

State/UT wise Status of SVAMITVA Scheme

Total	344171	326110		
Uttar Pradesh	90573	90573	68377	
Tripura	898	19	893	571783
Telangana	5	5	0	0
Tamil Nadu	3	3	0	0
Sikkim	1	1	0	
Rajasthan	36300	35929	14779	
Punjab	12083	10461	178	
Odisha	3054	2724	43	1716
Mizoram	550	433	27	2909
Manipur	2555	209	0	0
Maharashtra	37819	37609	19858	
Madhya Pradesh	43014	43014	37931	4610793
Lakshadweep Islands	10	10	10	13563
Ladakh	232	232	225	18788
Kerala	597	597	0	0
Karnataka	30757	23338	4125	1027094
Jharkhand	757	240	0	0
Jammu and Kashmir	4429	4402	1294	43910
Himachal Pradesh	15196	13920	364	5419
Gujarat	15052	14199	8882	1453879
Delhi	31	31	0	0
Chhattisgarh	15791	15791	1867	123491
Assam	1074	946	0	0
Arunachal Pradesh	5596	3630	0	0
Andhra Pradesh	13321	13321	0	0
Islands				
Andaman and Nicobar		186	141	7409
Uttarakhand	7441	7441	7441	278229
Puducherry	96	96	92	2801
Haryana	6260		6260	
Goa	410	410	410	672646
and Daman and Diu	80	80	73	4391
Dadra and Nagar Haveli	80		75	4397
	villages	Villages	, , , , ,	prepared Cards
States/UTs	Targeted villages		1 .	Number of Property Cards
